

Supplementary Action Taken Report (Response) in the light of the direction issued by the Hon'ble NGT (PB), New Delhi in O.A. No. 390/2021 dated 12.10.2022 in the matter of Jairam Hansda Vs. State of Jharkhand.

1. The unit has been issued direction for submission of Environmental Compensation under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981, vide this office Memo No. B-488 dated 10.03.2023.

The copy of the direction issued to unit by the Board vides Memo No. B-488 dated 10.03.2023 is enclosed herewith as **Annexure 1.**


(Yatindra Kumar Das)
Member Secretary
SPCB, Jharkhand
